

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
STARRED QUESTION No. 56
TO BE ANSWERED ON JULY 22, 2021
CENTRAL VISTA PROJECT

No. 56. SHRI T.R. BAALU:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is true that the elaborate way in which the Central Vista project has been parceled into a range of different projects, amidst tweaking of regulatory institutions, has meant that most of the constituent projects have avoided any form of environment clearance, or any form of public scrutiny;**
- (b) if so, the details thereof; and**
- (c) if not, the reasons therefor?**

ANSWER

THE MINISTER OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

(a) to (c): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED
QUESTION NO. 56 FOR 22.07.2021 REGARDING CENTRAL VISTA
PROJECT**

**(a) to (c): No Sir. All the projects under the Development/
Redevelopment of Central Vista Master Plan are taken up after
following due processes and obtaining necessary clearances, as per
extant laws/ bye laws, including Environment Clearance (EC).**

**EC for New Parliament Building was granted by Ministry of
Environment, Forests and Climate Change vide their letter dated 17th
June, 2020. EC has been obtained on 31st May, 2021 for other projects
as part of Development/ Redevelopment of Central Vista Master Plan,
which includes Common Central Secretariat Buildings and Central
Conference Centre, Prime Minister's Residence, Special Protection
Group (SPG) Building and Vice President's Enclave through a
comprehensive application as per requirement of laws/ bye laws.**

**As a part of the process of obtaining EC, Environment Impact
Assessment (EIA) studies were carried out for all the projects of
Central Vista Master Plan, which are under various stages. This study
also included the environment impact of the buildings proposed in
Executive enclave (comprising Prime Minister's Office, Cabinet
Secretariat & National Security Council Secretariats) and ongoing
construction of New Parliament Building (for which EC has been
already obtained on 17 June, 2020) in addition to the projects for**

which EC was applied for. Based on this study a comprehensive EIA report was submitted for the consideration of Expert Appraisal Committee (EAC). EAC recommended EC after scrutiny of the EIA report. After due process Environmental Clearance was granted vide Ministry of Environment, Forests and Climate Change letter dated 31st May, 2021.